

Draft

Central Electricity Regulatory Commission

Notification

New Delhi, the 10th July, 2014

No. L-7/1/0844(159)-CERC. – In exercise of the powers conferred under Section 91(4) read with Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission, hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2008 (hereinafter referred to as the "Principal Regulations") namely:-

1. Short title and commencement – (1) These regulations shall be called the **Central Electricity Regulatory Commission (Appointment of Consultants) (Second Amendment) Regulations, 2014.**

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. **Amendment of Regulation 4 of principal regulations:** Regulation 4 of the Principal Regulations shall be substituted as under:-

"Consultants shall be engaged for the minimum period as required for the special job and deliverables and in no case engagement of consultant shall exceed a continuous period of four years."

3. **Insertion of a new clause under Regulation 7:** After clause (1) of Regulation 7 of the Principal Regulations, a new clause (1A) shall be added as under:-

"(1A) Individual consultant shall be engaged in the category of Adviser with a maximum consolidated fee of Rs. 1,50,000/- per month or in the category of Senior Adviser with a consolidated fee of Rs. 2,25,000/- per month, commensurate with their academic qualifications, total experience in number of years, domain expertise and knowledge required for the deliverables. In deserving cases, additional fee not exceeding 10% of the fees indicated above may be granted at the time of initial engagement on the basis of the recommendations of the Selection Committee and after approval by the Chairperson."

4. **Amendment of Regulation 7 of principal regulations:** Clause (6) of Regulation 7 of the Principal Regulations shall be substituted as under:-

“(6) The candidate approved by the Chairperson from the panel prepared by the CEC shall be engaged as individual consultant initially for a period of two years. The period of engagement may be extended, based on satisfactory performance of the candidate, by a period upto one year, on each occasion, limited to a total period of four years. In deserving cases, an annual escalation upto 10% on the fee may be given with the approval of the

Chairperson based on the performance of the individual consultant during the preceding year.”

5. **Deletion of clause (7) of Regulation 7 of principal regulations:** Clause (7) of Regulation 7 of the Principal Regulations shall be omitted.

6. **Amendment of Regulation 8A of principal regulations:** Clause (4) of Regulation 8A of the Principal Regulations shall be substituted as under:-

“(4) The staff consultant shall be engaged with appropriate functional designation, in the following categories, commensurate with the academic qualifications, total experience in number of years, domain expertise and knowledge required for the deliverables.”

Category	Monthly Fee Range	Experience	Qualifications
A	Rs. 50,000/- - Rs. 60,000/-	Zero to Three years	As may be decided at the time of issue of Terms of Reference, commensurate with job requirements.
B	Rs. 70,000/- - Rs. 85,000/-	Four to Seven years	
C	Rs. 90,000/- - Rs. 1,05,000/-	Eight to Ten years	
D	Rs. 1,10,000/-	More than Ten years	

7. **Amendment of Regulation 8A of principal regulations:** Clause (6) Regulation 8A of the Principal Regulations shall be substituted as under:-

“(6) The Staff Consultant shall be engaged initially for a period of two years. The period of engagement may be extended, based on satisfactory performance of the candidate, by a period upto one year, on each occasion, limited to a total period of four years. In deserving cases, an annual escalation upto 10% on the fee may be given with the approval of the Chairperson based on the performance during the preceding year.”

(Shubha Sarma)
Secretary

Note: The principal regulations were published in the Gazette of India (Extraordinary) No. 160, Part III, Section 4 on 14 October, 2008.